



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**C.P. No. 215/2019  
O.A. No. 339/2015**

New Delhi, this the 20<sup>th</sup> day of December, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Dr. Veer Singh,  
Retd. CMO (SAG),  
S/o Shri Bhim Singh,  
Aged about 66 years,  
R/o A-1/204, Milan Vihar,  
CGHS, Plot No.72,  
I.P. Extension, Patparganj,  
Delhi-110092.

.. Petitioner

(By Advocate : Shri Nilansh Gaur)

Versus

Shri Anshu Prakash,  
Principal Secretary (H&FW Dept.),  
Department of Health & Family Welfare,  
Govt. of NCT of Delhi,  
9<sup>th</sup> Level, Delhi Secretariat,  
I.P. Estate, New Delhi-110002.

.. Respondent

(By Advocate : Shri Amit Anand and Shri Amit Yadav  
for Shri Y.P. Singh)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy, Chairman**

The petitioner filed O.A. No.339/2015,  
challenging the Charge Memorandum dated



28.06.2012. The O.A. was allowed on 03.01.2019 and the Charge Memorandum was quashed. Consequential steps, however, were required to be taken by the respondents.

2. This Contempt Petition is filed alleging that despite the order in the O.A., the disciplinary proceedings are being continued.

3. Today, Shri Amit Anand, learned standing counsel for the respondents, has placed before us, a copy of the order dated 19.12.2019 passed by the Ministry of Health and Family Welfare, Govt. of India, through which the disciplinary proceedings initiated against the applicant, are dropped. With this, the grievance of the petitioner stands redressed.

4. Hence, the Contempt Petition is closed. There shall be no order as to costs.

**(Aradhana Johri)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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